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P.Rama-Vrs-UOI&Ors  
HEARING Sl.No.4  
OA No. 108/13

Order dated 4<sup>th</sup> April, 2014.

CORAM  
HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)  
HON'BLE MR.R.C.MISRA, MEMBER (ADMN.)

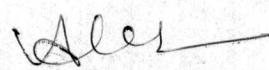
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On the strength of a Memo dated 3.4.2014 filed by Mr.S.K.Ojha, Learned Counsel for the Applicant this matter has been listed today. In the Memo it has been stated as under:

“After filing the present proceeding, Respondents have already extended the benefit of notional promotion from the date when his juniors were promoted taking into account the period spent with the other department. Since the substantial part of the prayer has already been redressed, the applicant does not want to press the present application. However leave may be granted to the applicant to file any further application claiming the actual financial benefit from the date of promotion. Hence the matter may be listed on 4.4.2014 for orders.”

Heard Mr.Ojha, Learned Counsel for the Applicant and Mr.D.K.Bhera, Learned Counsel appearing for the Respondent-Department. In view of the memo dated 3.4.2014 this OA is disposed of as not pressed. However, applicant is at liberty to reagitate his grievance, if according to him, any of his grievance is still unredressed by filing separate OA, in accordance with law.

  
Member (Admn.)

  
Member (Judicial)